



2026:AHC:45750

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8350 of 2026

Rajesh Singh And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Neeraj Singh
Counsel for Respondent(s)	:	C.S.C., Madan Mohan Srivastava

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. After some arguments, learned counsel for the petitioners confined his prayer only to the effect to direct the respondent No.2/Sub Divisional Magistrate, Manjhanpur Kaushambi to decide the restoration application filed in Case No.T209502420300823 of 2025 expeditiously.
2. This prayer has not been opposed by learned counsel for the respondents.
3. Heard learned counsel for the parties and perused the record.
4. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Manjhanpur Kaushambi to decide aforesaid the restoration application filed in aforesaid case expeditiously and preferably within a period of six weeks from the date of production of certified copy of this order but after providing opportunity of hearing to all the parties concerned unless there is no legal impediment.

(Prakash Padia,J.)

February 27, 2026

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